

**COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 21 OF 2019

Dated : 1st April, 2019

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**Talwandi Sabo Power Limited ... Appellant(s)
Versus
Punjab State Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s): Mr. Amit Kapur
Ms. Poonam Verma
Ms. Abiha Zaidi

Mr. C.N. Singh
Mr. Amit Mittal, Rep for Appellant

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan
Ms. Stuti Krishn for R-1

Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan
Mr. Shubham Arya
Mr. Pulkit Agrawal for R-2

ORDER

The learned counsel, Ms. Stuti Krishn, appearing for the learned counsel, Mr. Buddy A. Ranganadhan, for the first Respondent prays for two weeks' time to file the reply.

Submissions of the learned counsel appearing for the first Respondent, as stated above, are placed on record.

Two weeks' time is granted at the request of the learned counsel appearing for the first Respondent for filing reply i.e. on or before 15.04.2019 after duly serving copy to the counsel for the Appellant.

List the matter on **22.04.2019**, as agreed by the counsel for both the parties.

**(Ravindra Kumar Verma)
Technical Member**

vt/ss

**(Justice N.K. Patil)
Judicial Member**